## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2014 CA No.

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CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2017

NAME OF THE PARTIES: M/s. SITI Cable Bhatia Network Entertainment P. Ltd. V/s.

M/s. SITI Chhatisgarh Multimedia Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
)	Karita Sharma	Adr for R-2.	to an
	RajendraJain ukoneJaviwala E	7/16 Adv for Petitioner Associates	

## ORDER

## <u>TCP No.65/58,59,397-398/CLB/MB/CG/2014</u>

- 1. The Learned Counsel of both the sides are present.
- 2. The Learned Counsel for the Petitioner stated that the Settlement has failed, hence the CP is to be decided on merits.
- 3. The Respondent has not filed the Reply so far. Last chance is given to file Reply on or before 17.03.2017. A copy in advance to the other side. If the Reply shall not be filed by the Respondent the right to file Reply shall be forfeited because this Petition has been filed way back in the year 2014 and the Reply is not on record.

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- 4. A Rejoinder thereafter, if any, can be filed on or before 30.03.2017.
- After completion of the pleadings, CP is now listed for hearing on
  07.04.2017. The schedule of the dates are duly communicated to both the sides in open Court.

sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)

01.03.2017.

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